

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

IOIN-FAO No. 1676 of 2008 IN FAO No. 1676 of 2008

Ishwar Dutt and ors. Appellants
V/s
Bhagwan Singh and others Respondents

Notice to:

Respondent No. 1:

Bhagwan Singh son of Lila Ram, resident of Bhamar Mohalla,
Jewar, Distt. Gautam Budh Nagar (UP) (driver of the
offending tractor No. HR-29-H-7247 Escorts Tractor 430,
Engine No. 00840C, Chasis No. 3387068).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **13.09.2023(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 23rd day of August, 2023.

Rajw

Superintendent (Judl.),
For Registrar (Judicial)

[Signature]
23/8/23